

ITEM NO.1501
(FOR JUDGMENT)

COURT NO.7

SECTION II-D

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.4629/2025

XXXXXXX

Appellant

VERSUS

STATE OF KERALA & ORS.

Respondents

[HEARD BY : HON. DIPANKAR DATTA AND HON. MANMOHAN, JJ.]
I.A. No.50906/2025-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

I.A. No.96471/2025-EXEMPTION FROM FILING O.T.

I.A. No.50907/2025-EXEMPTION FROM FILING O.T.

I.A. No.101281/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES

Date : 27-01-2026 This appeal was called on for pronouncement of
judgment today.

For Appellant(s) : Mr. R. Basant, Sr. Adv.
Mr. Raghenth Basant, Sr. Adv.
Mr. Vikas Jain, AOR
Mr. Muhammed Firdouz Av, Adv.
Ms. Shrawani, Adv.
Mr. Hardik Jayal, Adv.
Mr. Akash Rajeev, Adv.
Ms. Hima Bhardwaj, Adv.
Mr. Aviral Saxena, Adv.
Mr. Paritosh Goyal, Adv.
Mr. Raunak Arora, Adv.
Mr. Kavinesh Rm, Adv.
Mr. Nilesh Singh Srineth, Adv.

For Respondent(s) : Mr. Siddhartha Dave, Sr. Adv.
Mr. A. Karthik, AOR
Ms. Smrithi Suresh, Adv.
Mr. Ujjwal Sharma, Adv.
Mr. Sugam Agrawal, Adv.
Mr. Nayan Dham, Adv.

Mr. Ranjit Kumar, Sr. Adv.
Mr. C. K. Sasi, AOR

**Ms. Meena K Poulose, Adv.
Mr. Akash Dikshit, Adv.**

1. Hon'ble Mr. Justice Dipankar Datta pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Manmohan.
2. The appeal is disposed of in terms of the signed reportable judgment.
3. Pending application(s), if any, stand disposed of.

**(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS
(Signed Reportable Judgment is placed on the file)**

**(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)**